
(2010) 09 MAD CK 0167
In the Madras High Court
Case No : Writ Petition No. 12033 of 2010

Yusuf

APPELLANT

Vs

The District Collector, The Project Director (Kalaingar Free Housing Development Scheme) and The Block Development Officer

RESPONDENT

Date of Decision : 22-09-2010

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : (2010) 09 MAD CK 0167

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : V. Kannan, for the Appellant; R. Manoharan, Government Advocate for Respondents 1 and 2 and D. Sasikumar, Government Advocate for Respondent 3, for the Respondent

Judgement

M. Jaichandren, J.—Heard Mr. V. Kannan, the learned Counsel appearing on behalf of the Petitioner, Mr. R. Manoharan, the learned Government Advocate appearing on behalf of the first and the second Respondents, as well as Mr. D. Sasikumar, the learned Government Advocate appearing on behalf of the third Respondent.

2. The learned Counsel appearing on behalf of the Petitioner has submitted that it would suffice, if the representation of the Petitioner, dated 08.06.2010, is directed to be disposed of on merits, within a specified period.

3. The learned Government Advocates appearing on behalf of the Respondents, have no objection for such an order being passed by this Court.

4. In view of the averments made in the affidavit filed in support of this petition and in view of the submissions made by the learned Counsel appearing on behalf of the Petitioner, the second Respondent is directed to consider and dispose of the Petitioner's representation, dated 08.06.2010, on merits and in accordance with law, within a period of twelve weeks from the date of receipt of a copy of

this order. The Petitioner is directed to submit a copy of the representation, dated 08.06.2010, along with a copy of this order, to the second Respondent. However, it is made clear, that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition stands disposed of, with the above directions. No costs.